

Sl. No. 14529  
Date 25/4/25

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
AT NEW DELHI  
ORIGINAL APPLICATION (Suo-Moto) No. 61/ 2024**

**IN THE MATTER OF :**

In Re: News item appearing in The Northeast News dated 25-12-2023, titled- "Assam PCCF M K Yadava accused of illegally clearing protected forest for Commando Battalion".

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**Filed by**

*Padmadhar Nayak*

**Advocate**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI**

**ORIGINAL APPLICATION (Suo-Moto) No. 61/ 2024**

*Filed by the  
Respondent  
through  
Padmathan Nayak  
Advocate.*

**IN THE MATTER OF :**

In Re: News item appearing in The Northeast News dated 25-12-2023, titled- "Assam PCCF M K Yadava accused of illegally clearing protected forest for Commando Battalion".

**IN THE MATTER OF :**

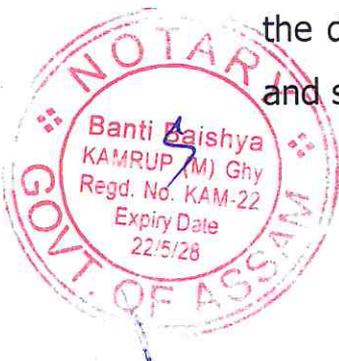
An additional affidavit filed for and on behalf of the State of Assam.

*(Lachit Baruah)*  
Managing Director  
Assam Police Housing Corporation Ltd

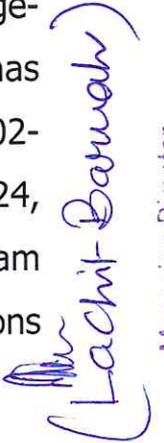
**ADDITIONAL AFFIDAVIT**

**FILED BY SHRI LACHIT BARUAH, AGED ABOUT 58 YEARS,  
S/o LATE ATUL CH. BARUAH, PRESENTLY HOLDING THE  
POST OF MANAGING DIRECTOR OF ASSAM POLICE  
HOUSING CORPORATION LIMITED.**

I, Lachit Baruah, aged about 58 years, S/o Lt. Atul Ch. Baruah, presently holding the post of Managing Director, Assam Police Housing Corporation Limited, and posted at Guwahati, in the district of Kamrup (Metro), Assam, do hereby solemnly affirm and state as under.



1. That, I being the Managing Director, Assam Police Housing Corporation Limited and being duly authorised to represent the State of Assam in the present Original Application (Copy of the news publication), and, also, being well conversant with the facts and circumstances of the case, I am competent to swear this affidavit.
2. That, in the instant case 7 (seven) numbers of affidavits have already been filed on behalf of the State of Assam. In the last additional affidavit filed on 21-04-2025, on behalf of the State of Assam, it was brought on record by stating that the Final (Stage-II) approval of the proposal, submitted by the State of Assam, has been granted by the Government of India, was granted on 20-02-2025, by online proposal No. FP/AS/OTHERS/469924/2024, dated 20-02-2025, as per Rule 11 of the Van (Sanrakshan Evam Samvardhan) Adhiniyan, 1980, on compliance of conditions imposed in the 'In-Principle' approval.

  
(Lachit Baruah)

Managing Director  
Assam Police Housing Corporation Ltd.

In the said affidavit it was also brought to the notice of the Hon'ble Tribunal that the Assam Police Housing Corporation Limited, the Project Proponent, had filed an application for Environmental Clearance through PARIVESH 2.0 portal, vide proposal No. SIA/AS/INFRA2/512545/2024, dated 03-12-2024 and, pursuant to the said application filed by the Project Proponent, the State Level Expert Appraisal Committee (SEAC), Assam, on 04-12-2024, was pleased to issue Terms of Reference (ToR) with special conditions.



In response, the Project Proponent had submitted the Terms of Reference (ToR) compliance report and duly uploaded the same on PARIVESH 2.0 portal. The State Level Expert Appraisal Committee (SEAC), Assam, had examined the said report in its meeting dated 07-03-2025. The Project Proponent had made a detailed and elaborate presentation about the project and its activities and placed all the factual position with records and evidences before the State Level Expert Appraisal Committee (SEAC), Assam, through a NABET Accredited Consultant. The State Level Expert Appraisal Committee (SEAC), Assam, vide its MoM dated 18-03-2025, forwarded the proposal for consideration of the State Level Environment Impact Assessment Authority (SEIAA), Assam.

The answering Respondent also humbly begs to submit before this Hon'ble Tribunal that the SEAC had taken cognizance of the OM No. 19-131/2019-IA-III [128798], dated 19<sup>th</sup> May, 2022, of MoEF&CC and found that the project fits categorically as 'Educational institute' as the proposed building like kill house, drill shed, watch tower, computer training center, control room, namghar, etc. go hand in hand with the mentioned definition therein, as it is a specialized center for daily training of the cadets including daily physical fitness, mental and spiritual wellbeing, Physical Training (PT), Drill, Parade, shooting practice and outdoor jungle warfare training, etc., including training for new entrants.

It is also pertinent to mention that SEAC had duly considered and taken note of the latest notification from MoEF & CC, dated

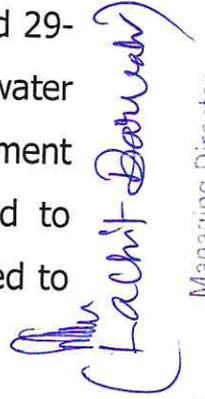
  
Lachit Baruah

Managing Director  
Assam Environmental Conservation Ltd



29<sup>th</sup> January, 2025, whereby due clarifications and guidelines are elaborated for 'Educational institution' to be falling under Exempted Category. It is brought to the kind Notice of the Hon'ble Tribunal that the notification dated 29-01-2025 was issued by the MoEF & CC pursuant to the order dated 06-03-2024 in WP(C) No. 3097 of 2016 (One Earth One Life -vs- The Ministry of Environment, Forest and Climate Change).

It is respectfully submitted by the answering Respondent that the SEAC had also prescribed the measures of Sustainable Environmental Management as prescribed in notification dated 29-01-2025 for the project, such as, provision of Rain water harvesting, slope stability measures, trees planting, Establishment of Sewerage Treatment Plant, Making of Garland Drain and to develop the project as zeroliter discharge to be strictly adhered to by the project proponent.

  
Lachit Baruah

Managing Director  
Assam Police Housing Corporation Ltd.

3. That, on 22-04-2025 when the instant matter came up for consideration before the Hon'ble Tribunal, it was submitted on behalf of the respondent side that in the meantime, i.e. on 22-04-2025, the State Level Environment Impact Assessment Authority (SEIAA), Assam, after examination of the MoM of SEAC, vide its MoM dated 22-04-2025, has opined that the proposal for the establishment of the Police Commando Battalion is exempted from the requirement of obtaining prior Environmental Clearance (EC) under the provisions of the EIA Notification, 2006.



Accordingly, the Hon'ble Tribunal was pleased to grant liberty to the State of Assam to bring into record the said MoM dated 22-04-2025.

In compliance of the Hon'ble Tribunals' order dated 22-04-2025, the present affidavit has been filed bringing in to record the said MoM dated 22-04-2025 of the meeting of the State Level Environment Impact Assessment Authority (SEIAA), Assam.

Copy of the MoM dated 22-04-2025 of SEIAA is annexed herewith and marked as **Annexure-I**.

It is, however, stated that the final order in this regard has not yet been issued.

4. That, from the above-stated factual matrix, it is abundantly clear from the ToR, dated 04-12-2024, that the State Government has sought for Environmental Clearance (EC) for establishment of the Police Commando Battalion and the State Level Expert Appraisal Committee (SEAC), Assam and the State Level Environment Impact Assessment Authority (SEIAA), Assam, which are Authorities not under the control of the Government of Assam, have analyzed all the parameters and came to a conclusion that no EC is required for establishment of the premise building as the same is exempted from the requirement of obtaining prior EC under the provisions of EIA Notification, 2006, for, the total built up area of the building is less than 20,000 Sq. mtr. They have considered the additional area of 8,233 Sq. mtr, comprising the

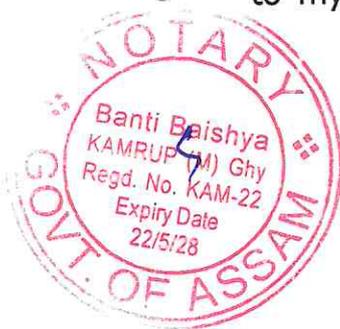
*(Lalit Baruah)*  
Managing Director



Non-Residential Buildings, under the ambit of educational institution and opined that no EC is required for that part too.

In this regard, it is respectfully submitted before this Hon'ble Tribunal that due to the Order dated 24-02-2025, passed by the Hon'ble Supreme Court in the case of *Vanashakti -vs- Union of India*, being the WP(C) No. 166/2025, whereby the operation and implementation of the Notification dated 29-01-2025 issued by the MoEF&CC has been kept in stayed. Under such circumstances, the answering deponent, on behalf of the State of Assam, solemnly undertakes that the State Government is ready to dismantle all the constructions beyond 20,000 Sq. mtr. (19,668 Sq. mtr. to be precise) and shall not undertake any further construction beyond the said limit, for which no EC is required as per the provisions of the ECI Notification, 2006. In other words, the State of Assam shall restrict the construction of the buildings and premise of the Police Commando Battalion within 20,000 Sq. mtr. and, if required, shall apply afresh for the additional 8,233 Sq. mtr. as and when required and same shall be done only after obtaining EC in the appropriate category. It is also sincerely and respectfully undertaken before this Hon'ble Tribunal that the State shall strictly abide by all existing laws in force for the purpose of establishment of the Commando Battalion and, until and unless all clearances are obtained under the existing laws, it shall not start any further construction.

5. That, the statements made in paragraphs 1, 2, 3(p) and 4 are true to my knowledge and those made in paragraphs 3(p) are being



(Lachit-Bamrah)

Managing Director  
Assam Police Housing Corporation Ltd.

matters of records which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

"On Oath"

*I swear, that my declaration is true, that it conceals nothing and that no part of it is false, so help me God.*

And I sign this affidavit on this 25<sup>th</sup> day of April, 2025, at Guwahati.

**Identified by me,**

Komal Jalwade  
25/4/25

**Advocate's Clerk**

  
(Lalit Baruah)

**DEPONENT**

Managing Director  
Assam Police Housing Corporation Ltd.  
Rehabari, Guwahati-8

6209



Signature  
25/4/25  
**Banti Baishya**  
**NOTARY, GOVT. OF ASSAM**  
**KAMRUP (Metro) Guwahati**  
**Regd. No.: KAM-22**

NOTARY PUBLIC : OATH COMMISSIONER  
Solemnly affirmed before me this day, I  
Certify that I read over and Explained  
the contents to the declarant and that  
the declarant seemed perfectly to  
understand them.



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment  
 Authority (SEIAA),  
 ASSAM)

\*\*\*



**Minutes of 36th SEIAA Meeting State Environment Impact Assessment Authority**  
**meeting held from 22/04/2025 to 22/04/2025**

**Date: 22/04/2025**

**MoM ID:** EC/MOM/SEIAA/673781/4/2025  
**Agenda ID:** EC/AGENDA/SEIAA/673781/4/2025  
**Meeting Venue:** Conference Hall, 3rd Floor, Pollution Control Board, Assam  
**Meeting Mode:** Hybrid  
**Date & Time:**

22/04/2025	11:00 AM	01:00 PM
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**1. Opening remarks**

The meeting was held under the chairmanship of SEIAA, Assam.

**2. Confirmation of the minutes of previous meeting**

As per the agenda, the regulatory body duly reviewed the Minutes of the 28th SEIAA Meetings held on 04/04/2025.

**3. Details of proposals considered by the committee**

Day 1 -22/04/2025

**3.1. Agenda Item No 1:**

**3.1.1. Details of the proposal**

<b>Raising of New Assam Police Commando Battalion at Kachurtal in Hailakandi District, Assam (Presently shifted to Damchera in Gharmura Range under Ramnatpur Police Station) by lachit baruah located at HAILAKANDI, ASSAM</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/AS/INFRA2/525576/2025	SEAC/ SEIAA. 3946/ 2024	27/02/2025	Building / Construction (8(a))

**3.1.2. Deliberations by the committee in previous meetings**

Date of SEAC 1 :07/03/2025

**Deliberations of SEAC 1 :**

Project Proponent, duly assisted by Mr. Kumar Ashish (Consultant), made presentation before the August committee on behalf of the project Proponent. Form IA, EIA Report, Conceptual plan, diversion of forest land documents etc are uploaded by the project proponent.

All connected papers are placed before the Committee for scrutiny, discussion and deliberation.

The project has **valid Consent to Establish (CTE)** granted by the Pollution Control Board, Assam vide its letter No **PCBA/SLC/T-1458/24-25/04 dated 04.12.2024** and Terms of Reference **ToR (Identification No. TO24B3803AS5481337N, dated 04.12.2024)** against the application submitted to the SEAC vide proposal number SIA/AS/INFRA2/512545/2024 dated 03/12/2024, being case of violation of the provisions under the EIA Notification, 2006 requiring EIA and EMP. It is pertinent to mention as submitted before the Committee that the project Proponent has **obtained the requisite Forest Clearance (Stage II)** from the MoEF & CC under the **Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980** on **20.02.2025** vide online proposal No. FP/AS/OTHERS/469924/2024 and that the **constructions have been stopped** at project site in compliance to the Order dated **14.03.2024** of the **Hon'ble NGT, Principal Bench, New Delhi in Original Application No. 61/2024 (IA No.124/2024)**.

It was submitted by the project Proponent that the instant proposal needs to be seen through **historical** lance and the atrocities caused by unscrupulous elements with ulterior motive from across the border (state of Mizoram) with unwarranted and unabated trespass in to the territory of Assam posing challenge to the peaceful resistances exhibited by law enforcing agencies including the front line sentinels of forests of Assam resulting in unprecedented damage to forest and ecology due to looting of forest resources, encroachments of forests by way of illegal construction of hamlets, houses in forests, construction of roads, felling of valuable trees, smuggling of timbers, damage to plantations. Rampant non forestry activities by way of clearance of large patches of forest areas causing damage to overall ecology for cultivation of Broom stick (*Thaoslana maxima*), a commodity, which has huge demand in the international market are encouraged to be practiced showing scant regard to the sanctity of the forest. While such a scenario continued to prevail in the Inner line Reserve Forests, covering primarily most of the border areas, unprecedented use of fire arms and sudden incidence of firing from the very Force in Uniform of Mizoram state, an episode of use of fire arms towards fellow country men, an unfortunate incident which never happened within the Country, was beyond any stretch of imagination, which shook and touched the hearts of the civic society and the people of Assam at large, in as much the incident lead to brutal killing of innocent Civilians and the Police personnel guarding the very territory of the state of Assam including severe injury to one of the IPS officers who miraculously escaped, in flagrant violation of the mutual accord for peace and harmony, maintenance of public tranquillity among the people which was duly mediated by the Central Government and agreed by the state of Assam and Mizoram. This was a blatant breach of mutual trust and understanding as fostered by the Union Government.

**In support of the claim made**, project Proponent, displayed the chronological incidences starting from 1992, the FIRs filed against the senior officials of Mizoram Govt. abetting the encroachment, newspaper clippings, the submissions made in the Hon'ble Court and the series of correspondences made within and across the concerned departments, authorities. The photographs of Mizoram police personnel venturing the project site and many such proof as a testimony on record regarding undue interference were projected and displayed before the august Committee. The members of the SEAC took serious cognizance of the entire situation prevailing in the area at that relevant point of time.

It was also explained in detail about the existing disputes regarding interstate borders with the States of Mizoram, Nagaland, Arunachal Pradesh, Meghalaya after attaining statehood which were integral parts of erstwhile Assam. On record such disputes even lead to filing of Civil Suites in the Hon'ble Supreme Court

against the states like Arunachal Pradesh and Nagaland as far back as in 1989. It is noteworthy that virgin forests along the states of Assam bordering these states have been plundered and faced the wrath of state sponsored encroachment. This is despite the fact that the Hon'ble Supreme Court of India have very heavily come down upon the north eastern states particularly keeping in view the alarming situations arising out of large scale destruction of forest areas, encroachment etc with series of directions over the years since its Order dated 10.12.1996 in **T.N. Godavarman Thirumulpad vs Union of India and Others**. The Hon'ble Apex Court had even made the highest official of the states accountable for the cause of restoration of forest cover, to bring a halt to illicit felling, to take recourse to stringent measures to free the unprecedented large scale encroachment of forest and wild life areas on record in view of the Globally accepted as one of the **12 Mega Biodiversity Hot spots** of the World.

It is further brought to the notice of the SEAC that the state of Assam have huge chunk of forest areas bordering the neighbouring states under unabated encroachment which are being resolved through the process of discussions with the counter parts. In many of the areas where in large scale encroachments have taken place the state is committed to free the areas holistically and the Govt have been very successful in restoring many of the encroached areas from the very clutches of unscrupulous elements. As a testimony, the case in point of Burachapori Wildlife Sanctuary (1<sup>st</sup> Addition to the Nagaon Wildlife Sanctuary) a part of greater landscape of Kaziranga National Park and Tiger Reserve, as documented on record, is placed. The Govt of Assam is committed to free and restore the forest areas for greater cause of preservation of flora and fauna of the state and bring a halt to devastation caused to the forest areas.

The august house asked the project Proponent to brief about the project details and the status of construction. It was submitted that the project has proposal of **construction of non-residential building** involving Office Building for the Commandment, Garage, Sentry post, M.T. Garrage With Office (20 Vehicles), Ration & Clothing Store, Magazine / Kote Building with Explosive Depot, Go's Mess / Guest House, SOS's Mess, Community Center with Canteen , Saloon, Laundry Block, Hospital (10 Bed), Drill shed with Stage, Gate Complex with 10 Men Barrack, Watch Towers, Fire Station with Barrack, AT, Control Room, Classroom block for Computer lab, Indoor Sports complex with Gym, Primary School, Family Welfare Center, Namghar, Recreation Hall, Quarters for Deputy Commandant and Assistant Commandant, Inspectors, Havildars and Barracks.

The status of completed construction with details up to the date of presentation was submitted as in the following table:

SL. NO	NAME OF BUILDINGS	FLOORS	BLOCKS	TOTAL AREA (in sqm as per scope)	TOTAL AREA (in sqm as per site)	REMARKS
<b>NON-RESIDENTIAL BUILDINGS</b>						
1	C.O.'S Office Building	G + 1	1	1083	1083	
2	Garage	G	1	40	-	Not yet started
3	Sentry Post	G	2	8	-	Not yet started
4	M.T. Garrage With Office (20 Vehicle)	G	1	870	-	Not yet started

5	Ration Store & Clothing Store	G	1	300	300	
6	Magazine / Kote Building With Explosive Depot	B + G	1	350	350	
7	Go's Mess / Guest House	G + 1	1	650	650	
8	So's Mess	G + 1	1	870	870	
9	Community Center With Canteen, Saloon, Laundry Block	G	1	600	So's Mess 600	
10	Hospital ( 10 Bed)	G	1	330	330	
11	DRILL SHED With Stage	G	1	400	400	
12	Gate Complex With 10 Men Barrack	G	1	175	175	
13	Watch Towers	G	10	50	-	Not yet started
14	Fire Station With Barrack	G + 1	1	350	350	
15	ATM	G	1	15	15	
16	Control Room	G	1	50	50	
17	CLASSROOM BLOCK With COMPUTER LAB	G + 1	1	700	700	
18	Indoor Sports Complex With Gym	G + 1	1	800	800	
19	Primary School	G	1	560	560	
20	Family Welfare Centre	G	1	500	500	
21	Namghar	G	1	100	100	
22	Recreation Hall	G	1	400	400	
Total Area for non residential buildings				9201	8233	

**RESIDENTIAL BUILDINGS**

23	Co's Residential Building	G + 1	1	250	250	
24	Garage	G	1	40	-	Not yet started
25	Sentry Post	G	1	16	-	Not yet started
26	Guard Shed	G	1	74	74	
27	Deputy Commandant	G + 1	1	720	720	
28	Assistant Commandant	G + 1	2	1200	1200	
	Assistant Commandant-I			600	600	
	Assistant Commandant-II			600	600	
29	Inspector,SI	G + 1	4	4160	4160	
	Inspector,SI-1	G + 1		1040	1040	
	Inspector,SI-2	G + 1		1040	1040	
	Inspector,SI-3	G + 1		1040	1040	Roof Slab reinforcement & shuttering work completed
	Inspector ,SI-4	G + 1		1040	1040	First Floor Slab completed
30	Havaldar ,ASI, Constable	G + 1	12	8928	8928	
	(Havaldar-1)	G + 1		744	744	
	(Havaldar-2)	G + 1		744	744	
	(Havaldar-3)	G + 1		744	744	
	(Havaldar-4)	G + 1		744	744	
	(Havaldar-5)	G + 1		744	744	
	(Havaldar-6)	G + 1		744	744	
	(Havaldar-7)	G + 1		744	744	

	(Havaladar-8)	G + 1		744	744	
	(Havaladar-9)	G + 1		744	744	
	(Havaladar-10)	G + 1		744	372	Plinth work completed & column work done. <i>No further construction activity will be carried out.</i>
	(Havaladar-11)	G + 1		744	372	First Floor Slab reinforcement & shuttering work completed. <i>No further construction activity will be carried out.</i>
	(Havaladar-12)	G + 1		744	744	
31	Followers	G + 1	1	640	640	
32	Accommodation For So's (Insp, Si)	G + 1	1	600	600	
33	Barrack (Havildar, Constable, Follower)	G + 1	4	3840	3840	
	Barrack-1	G + 1		960	960	
	Barrack-2	G + 1		960	960	
	Barrack-3	G + 1		960	960	
	Barrack-4	G + 1		960	960	
<b>Total area for residential buildings</b>				<b>20468</b>	<b>19668</b>	

The project Proponent has drawn pointed attention of the house to two relevant court cases involving M/S. Saumya Buildcon pvt. Ltd. -Vs Union of India and others [Writ Petition (C) No. 470 of 2013] and M/s Glomore Construction & Ors -vs- Union of India & Ors. before the Hon'ble NGT (West Zone Bench Pune) in O.A. No. 71/2016 (WZ) [Restored as per the order passed in M.A. No.10/2022 (WZ) dated 06.12.2022] where in the Hon'ble Courts have clearly clarified that **up-to the construction of BUA measuring 20,000 Sq M, Environmental Clearance (EC) is not required.** The project Proponent further submitted that after completion of 19,668 Sq M construction work of the proposed Project was stopped. The project Proponent / assisted by the Consultant further asserted that the **project is in confirmation** with the project being falling under the exemption category as per the OM F. No. 19-2/2013-IA-III dated 9th June' 2015 of MoEF & CC read with the OM F. No. 19-131/2019-IA-III [128798] dated 19th May' 2022.

As per the OM F. No. 19-2/2013-IA-III dated 9th June' 2015 of the MoEF & CC, in the second Para of the

clarification it states that the Notification No. S.O. 3252 (E) dated 22.12.2014 provides exemption to buildings of educational institutions including universities from obtaining prior Environment Clearance under the provisions of the EIA Notification, 2006 subject to sustainable environmental Management and as per the OM F. No. 19-131/2019-IA-III [128798] dated 19th May' 2022 clarification on the applicability of EIA Notification' 2006 for educational Institutions in the para 4. It states that educational institution means a school, seminary, college, university, professional academies, training institutes or other educational establishment, not necessarily a chartered institution and includes not only buildings, but also all grounds necessary for the accomplishment of the full scope of educational instruction, including those things essential to mental, moral and physical development.

Assam Police Commando Battalion Centre categorically fits in within the ambit of educational institution. Hence, the instant proposal qualify to be exempted from the purview of the Environmental Clearance but certainly in compliance to - 'Sustainable Environment Management', as per the instant Notification under consideration, a strong argument advanced by the PP assisted by the Consultant in the light of aforesaid clarifications before the SEAC.

The SEAC suggested Sustainable Environment Management through execution of the following items/activities at the proposed project site.

1. Explore the possibility and installation of Rain Water Harvesting (RWH) system at the project site.
2. Slope stability measures on the elevated terrain near to the project site needs to be implemented with carpeting of the area with greenery using indigenous grasses / herbs eg. Broom sticks (*Thaolaena maxima*) roots having strong soil binding effect preventing soil erosion and help land stabilization.
3. Fencing of the entire project site by green hedges of local species of shrubs and fruit bearing species like Satkora (*Citrus macroptera* var *asamnesis*), a rare and endemic species of plant having large scale market value due to culinary and medicinal value, Kaffir lemon (*Citrus hystrix*), having the same importance including promotion of other tree species endemic to the Barak valley under due discussions with the DFO, Hailakandi. It is also suggested that since major chunk of forest areas are destroyed, in a phased manner, assistance of the Eco Task Force deployed in the Northern Assam Circle bordering the state of Arunachal Pradesh having expertise in raising plantations and nurseries may be utilized by the Police Battalion for restoration of the areas with endemic species of plants and trees unique to Barak valley.
4. Establishment of STP at the project site.
5. Garland drain to be made all along the project site to carry and discharge the water coming from hills in to the drain.
6. To develop the project as ZERO LITRE DISCHARGE site for solid and liquid waste.

The SEAC is of the considered opinion that being a Government project initiated for combating maintenance of territorial integrity of the state as also restore and preserve the pristine forests and wildlife in the Reserved forests and appreciate the project as a whole in the light of above narrations and discussions, observations based on factual position of law and merit of the case, the SEAC is of considered opinion and not inclined to recommend the SEIAA for grant of EC for the project at hand.

**Decision:** Not recommended for grant of EC by SEIAA.

Date of SEIAA 2 :25/03/2025

Deliberations of SEIAA 2 :For further reconsideration

### 3.1.3. Deliberations by the SEIAA in current meetings

The proposal for the establishment of the Police Commando Battalion is exempted from the requirement of obtaining

prior Environmental Clearance (EC) under the provisions of the EIA Notification, 2006.

The application cannot be considered for Environmental Clearance (EC), as the project is exempted from obtaining EC in accordance with the Office Memorandum F. No. 19-2/2013-IA-III dated 9th June 2015 of the MoEF&CC, Govt of India, which states that educational institutions are exempted from the requirement of EC, subject to sustainable environmental management practices.

The Project Proponent as stated in their undertaking will comply with the conditions laid down by the SEAC, Assam.

### 3.1.4. Recommendation of SEIAA

Reject

### 4. Any Other Item(s)

N/A

### 5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Rajesh Kemprai	Chairman, SEIAA	env*****@gmail.com	
2	Dr Sarat Phukan	SEIAA Member	sar*****@gauhati.ac.in	
3	Smti Mauchumi Barua	Member Secretary, SEIAA	mau*****@yahoo.in	

Signature Not Verified

Digitally Signed by: Smti Mauchumi Barua  
Member Secretary, SEIAA

Date: 22/04/2025